

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 13776/2024

(Arising out of impugned judgment and order dated 13-07-2023 in WP No. 3737/2016 passed by the High Court of Judicature at Bombay)

MINAKSHI NITIN PAGARE

Petitioner(s)

VERSUS

NITIN MOGAL PAGARE & ORS.

Respondent(s)

Date : 31-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Pravartak Suhas Pathak, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The petitioner has filed additional documents. The Registry should connect the same in the case record.

The prayer here is that as the financial terms have been acted upon, the Court should pass a decree of divorce invoking powers under Article 142 of the Constitution of India.

List on 06.08.2024 subject to curing of defects.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR